

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.121/RC/2023**

- Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 19(2) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for certain amendments in Business Rules of Hindustan Power Exchange Ltd.
- Date of Hearing : **18.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Hindustan Power Exchange Limited (HPX)
- Respondent : Grid Controller of India Limited (GCIL)
- Parties Present : Shri Tushar Jain, Advocate, HPX  
Shri Pravesh Sharma, HPX  
Shri Gajendra Sinh, GCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the proposed amendments to the Petitioner's Business Rules as indicated in the Petition. Learned counsel further submitted that the Petitioner has proposed mainly four amendments to its Business Rules and all of them are in line with the amendments already approved by the Commission in respect of other Power Exchanges.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
  - (a) Admit.
  - (b) The Petitioner to serve a copy of the Petition on the Respondent immediately, if not already served. The Respondent to file its reply to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
3. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**